Court No. - 16

Case: - CRIMINAL MISC. BAIL APPLICATION No. - 14479 of 2022

Applicant :- Vishwajeet

Opposite Party :- State Of U.P. Thru. Secy. Deptt. Of Home Lko.

Counsel for Applicant: - Firoz Ahmad Khan, Diwakar Singh, Pankaj

Kumar Tiwari

Counsel for Opposite Party :- G.A.

Hon'ble Subhash Vidyarthi, J.

- 1. Heard Sri Pankaj Kumar Tiwari, learned counsel for the applicant, Sri Ambrish Verma, learned Addl. Government Advocate, and perused the record.
- 2. By means of the instant application the applicant Vishwajeet seeks bail in Case Crime No. 467 of 2022, under Sections 298,505(i)(c), I.P.C., and Section 67, Information Technology Act, P.S. Pura Kalandar, District Faizabad.
- 3. The aforesaid case has been registered on the basis of an F.I.R. lodged on 27.09.2022, stating that the applicant was posting comments against a Goddess on his Facebook Account.
- 4. The State has filed a counter affidavit.
- 5. A supplementary-affidavit has been filed on behalf of the applicant annexing therewith a photocopy of his High School Certificate-cum-Marksheet, which mentions his date of birth to be 07.01.2006 and a copy of his Adhar-card, wherein the same date of birth is mentioned.
- 6. From the Adhar-card and High School Marks-sheet of the applicant, it clearly appears that the applicant is a minor and yet he is languishing in jail since 27.09.2022.

7. Accordingly, this bail application stands **allowed**.

8. Let the applicant Vishwajeet be released on bail in the

aforesaid Case Crime No. 467 of 2022, under Sections

298,505(i)(c), I.P.C., and Section 67, Information Technology

Act, P.S. Pura Kalandar, District Faizabad, on submission of a

personal bond and two sureties, each in the like amount, by his

guardian, to the satisfaction of Magistrate/Court concerned.

(Subhash Vidyarthi, J.)

Order Date :- 27.7.2023

A.Nigam

Digitally signed by :-ANUJ NIGAM High Court of Judicature at Allahabad, Lucknow Bench